

BUSINESS ADVISORY COMMITTEE

(Thirteenth Lok Sabha)

FIFTY-THIRD REPORT

(Presented on 04.08.2003)

The Business Advisory Committee held a sitting on Thursday, the 31st July, 2003.

2. The Committee recommend the allocation of time to the following items of business as shown against each:

(1)	The Sixth Schedule to the Constitution (Amendment) Bill, 2003. <i>(Consideration and passing)</i>	2 hours	(May be taken up on Wednesday, the 6 th August, 2003)
(2)	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2003. <i>(Consideration and passing)</i>	2 hours	
(3)	The Constitution (Ninety-fourth Amendment) Bill, 2002. <i>(Consideration and passing)</i>	2 hours already allotted	(May be taken up on Thursday, the 7 th August, 2003)
(4)	The Constitution (Ninety-ninth Amendment) Bill, 2003. <i>(Consideration and passing)</i>	2 hours	
(5)	The Railway (Amendment) Bill, 2003, as passed by Rajya Sabha. <i>(Consideration and passing)</i>	1 hour	
(6)	The Sick Industrial Companies (Special Provisions) Repeal Bill, 2001. <i>(Consideration and passing)</i>	4 hours	

3. The Committee also recommend that discussions under rule 193 on the following subjects may be held on dates indicated against each:

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| (1) Sharing of inter-state water between the States of Andhra Pradesh and Karnataka | May be taken up on Monday, the 4 th August, 2003, from 2 P.M. to 4 P.M. |
| (2) Atrocities on Dalits in the country | May be taken up on Monday, the 4 th August, 2003 at 4 P.M. |
| (3) Working of Investigating Agencies, particularly Central Bureau of Investigation. | May be taken up on Tuesday, the 5 th August, 2003. |

NEW DELHI;
August 1, 2003
Sravana 10, 1925 (Saka)

MANOHAR JOSHI
Chairman
Business Advisory Committee